

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 5464  
TO BE ANSWERED ON 28.03.2018**

**SEATS OCCUPIED BY COOLIES**

**†5464. SHRI LAXMI NARAYAN YADAV:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether it is a fact that coolies occupy the seats and make these available to rail passengers on hefty amount;**
- (b) if so, whether the Government is aware of it; and**
- (c) if not, the reaction of the Government thereto?**

**ANSWER  
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
( SHRI RAJEN GOHAIN )**

**(a) to (c): No person including coolies are allowed to occupy seats in trains and make them available to rail passengers by taking money. It is a punishable offence under Section 155 of the Railways Act, 1989. However, a few incidents of occupying seats by coolies and making them available to rail passengers by taking money have been reported over Indian Railways. During the year 2017, 123 coolies were arrested for involvement in this malpractice over Indian Railways. Whenever such an incident comes to notice, immediate punitive action is taken as per extant provisions.**

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